

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.714

TO BE ANSWERED ON THE 1st MARCH, 2016/PHALGUNA 11,1937 (SAKA)

CHANGE IN FCRA RULES

714. SHRIMATI VANAROJA R.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that the recent changes to the Foreign Contribution Regulation Rules empowers the Government to get details instantly regarding the accounts of Non-Governmental Organisations (NGOs) whenever they received foreign contributions or utilize the funds;

(b) if so, the details thereof;

(c) whether all FCRA designated bank accounts and utilization accounts will have to be brought on the online platform of public finance management service of the Government and if so, the details thereof;

(d) whether the Government has directed all the banks to report to the Government within 48 hours any transaction in respect of receipt of any foreign contribution; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)

(a) to (e) As per Foreign Contribution (Regulation) Amendment Rules, 2015 notified in Gazette of India on 14.12.2015, the Bank shall report to the Central Government within forty-eight hours any transaction in respect of receipt and utilization of any foreign contribution by any person whether

or not such person is registered or granted prior permission under the Foreign Contribution (Regulation) Act, 2010. Consequently, it has been decided to bring all FCRA designated bank accounts and utilization accounts held by the associations granted registration or prior permission on the online platform of Public Finance Management Service for accessing these accounts for random scrutiny.
